

(2010) 10 MAD CK 0319

Madras High Court (Madurai Bench)

Case No: Writ Petition No. 2027 of 2009

Rama. Baskaran

APPELLANT

Vs

The District Collector, Assistant
Director (V.P.), The Block
Development Officer,
Singampunari Panchayat Union
and The President, A. Melaiyur
Panchayat

RESPONDENT

Date of Decision: Oct. 22, 2010

Hon'ble Judges: M. Jaichandren, J

Bench: Single Bench

Advocate: K.P. Krishnadoss, for the Appellant; S.C. Herold Singh, Government Advocate for R1 to R3, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

M. Jaichandren, J.

Heard Mr. K.P. Krishnadoss, the learned Counsel appearing on behalf of the Petitioner and Mr. S.C. Herold Singh, the learned Government Advocate appearing on behalf of the Respondents 1 to 3.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the first Respondent is directed to dispose of the representation of the Petitioner, dated 02.12.2008, on merits and in accordance with law, within a specified period.

3. The learned Government Advocate appearing on behalf of the Respondents 1 to 3, has no objection for such an order being passed by this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the first Respondent is directed to dispose of the representation, dated 02.12.2008, after giving an opportunity of hearing to the Petitioner, as well as to the

fourth Respondent, on merits and in accordance with law, within a period of twelve weeks from the date of receipt of a copy of this order. The Petitioner is directed to furnish a copy of the representation, dated 02.12.2008, to the first Respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.